

IN CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD

DATED: - 6/8/2002

INDEX SHEET

CONTEMPT/REVIEW/MISC Application NO

ORIGINAL APPLICATION NO 1457/92

APPLICANT (S) Chhedi Lal

VS

RESPONDENT (S) 602/802

DESCRIPTION OF Documents PAGE

PART -1

ORDER SHEET Hil

JUDGEMENT (S) DATE 13/11/92 (2)

ANY OTHER ORDER (S)

S L P

PART -1

TO BE DESTROYED

PART -II

802  
SUPERVISION OFFICER

for 06/08/2002  
DEALING ASSISTANT

BY REGISTRAR (J)

THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD

O.A. No. 1457/92

Chhedi Lal ... Applicant

Vs.

Union of India & others  
(Ordnance Depot, Allahabad)

Hon. Mr. K. Obayya, A.M.  
Hon. Mr. Maharsi Din, J.M.

(By Hon. Mr. K. Obayya, A.M.)

1. The applicant who is a Packer in the Ordnance Depot, Allahabad, has approached the Tribunal for quashing the Charge-Sheet dated 23.9.91 and also the suspension order dated 24.7.91 (Annexure IV).
2. Learned Counsel for the applicant has brought to our notice that though the applicant has been on suspension w.e.f. 24.7.91, there is no further development whatsoever in the inquiry proceedings and the matter is resting with the respondents. It is noted that the Charge-Sheet dated 23.9.91 was served on the applicant and the charge alleged is that the applicant remained absent from duty on a particular date unauthorisedly. The applicant has submitted representation and pleaded that the charges are fabricated and that he was not absent from duty, hence the charge may be dropped. It would appear that the applicant made several representations in this regard. He had also approached the higher authorities to review his suspension order. However, no order has been passed so far.
3. We have considered the matter. Since disciplinary proceedings have been initiated against the applicant, and

Charge-Sheet has also been served, the respondents have to complete the enquiry and pass such orders as are considered expedient.

4. The respondents are also aware that disciplinary matter should not be kept pending indefinitely, more so when an employee is kept under suspension. In these circumstances, we direct the respondents to complete the process of inquiry in case such an inquiry is warranted and pass the orders in the disciplinary matter within a period of 6 months from the date of receipt of copy of this order. If the respondents fail to pass final orders within the time so given, the suspension order dated 24.7.91 will cease to have effect and the applicant will be deemed to be ~~harmless~~ in service, thereafter. The applicant should co-operate with the disciplinary authorities in conclusion of the disciplinary matter.

5. The applicant is entitled for subsistence allowance as per law and the same may be paid to him if it has not been paid so far.

6. The application is disposed of accordingly with the directions as above, and in the circumstances, no order as to the costs.

*[Signature]*  
Member (3)

*[Signature]*  
Member (4)

Allahabad  
dt. 13.11.92

scc.

13/11/92 Hon Mr K. Chayeg. AM  
Hon Mr Mahadev D. J. JM

Heard both the counsels.  
Judgement dictated separately.

JM.

AM.